



\$~C19 * IN THE HIGH COURT OF DELHI AT NEW DELHI

CO.PET. 885/2015 & CO.APPL. 475/2023

COL. P.K. UBEROI (RETD.) & ANR. Petitioners

Through: Mr. Tushar Agarwal, Ms. Roopsee Pandita & Mr. Arun Kumar, Advocates. (M:9971374150)

versus

VIGNESHWARA DEVELOPWELL PVT. LTD

& ORS.

+

..... Respondents

Advocate.

Through:

Mr. Kunal Sharma, (M:9910200911)

CORAM:

JUSTICE PRATHIBA M. SINGH <u>O R D E R</u> % 06.07.2023

1. This hearing has been done through hybrid mode.

CO.APPL. 475/2023 in CO.PET.-885/2015

2. This is an application by the Applicant-Sumit Sharma seeking directions for the Official Liquidator to decide the claim of the Applicant in terms of the order dated 16th March 2023.

3. The grievance of the Applicant is that the claim has not been decided

by the Official Liquidator (OL) despite the order dated 16th March, 2023.

Vide the said order, it was directed as follows:

"CO.APPL. 17212023 (for condonation of delay of 35 days in filing the claim petition before the Official Liquidator

I. For grounds and reasons stated therein, application is allowed and delay in filing the claim petition is condoned.

This is a digitally signed order.

The authenticity of the order can be re-verified from Delhi High Court Order Portal by scanning the QR code shown above. The Order is downloaded from the DHC Server on 07/06/2025 at 15:57:15





Applicant is permitted to file its claim in the requisite format before the Official Liquidator along with original documents if any, within a period of two weeks from today, which shall be decided in accordance with law, within a period of thirty days from receipt of such claim.
Disposed of.
All rights and contentions of parties are left open".

Ld. Counsel submits that in terms of the said order, the Applicant was permitted to file the claim with the OL which was duly filed on 21st March, 2023. The same was to be decided within 30 days. Despite repeated reminders Applicant's claim has not been decided.

5. Heard. Let the OL take urgent notice of this fact, and decide the claims within two weeks now. A status report in respect of the Applicant's claim shall be filed by the OL before the next date of hearing.

6. List on 23^{rd} August, 2023.

PRATHIBA M. SINGH, J.

JULY 6, 2023 *dj/dn*